

ITEM NO.7

COURT NO.11

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
1668-1669/2014

(Arising out of impugned final judgment and order dated 22/02/2013
in MA No. 480/2008 and Order dated 21/06/2013 in RP No. 256/2013
passed by the High Court of M.P. at Jabalpur)

ASHA VERMAN & ORS.

Petitioner(s)

VERSUS

MAHARAJ SINGH & ORS.

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned
order and exemption from filing O.T.)

Date : 09/03/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Rajeev Kumar Bansal, Adv.
Mr. M.P. Singh, Adv.

For Respondent(s) Mr. C.K. Gola, Adv.
RR-3 Mr. Abhishek Kumar, Adv.
Mr. Viresh B. Saharya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER